[Shri Sukomal Sen] 🙃 🗹 🚁

May 1986 at the call of Joint Action Committee comprising unions belonging to the CITU, AITUC, HMS, BMS. INTUC and DMC for achieving at 11point charter of demands.

The workers have been forced to take to the path of bitter struggle against closure and lock-out of several units throwing several thousand workers jobless, increased workload, victimisation wage cuts and for regular absorption of temporary hands etc.

What is most unfortunate is that although the strike is about to complete two months, neither the Delhi Administration nor the Union Government is coming forward to settle the strike. On the contrary the Administration is employing huge contingents of armed police to terrorise the peaceful striking workers.

The Government's new textile Policy is loaded against the workers and the consumers and favours the management in their search for extortion of profits by increased exploitation. The crisis in the textile industry in the country is the direct result of the new Textile Policy of the Government.

I would request the Union Government as well as the Delhi Administration to immediately intervtue in the strike and take steps to settle the legitimate demands of the workers so that the strike comes to an end. I would also request the Government to nationalise the mills which have been closed down by the management.

THE INDIAN ELECTRICITY (AMEN-DMENT) BILL, 1986—Contd.

SHRI V. NARAYANASAMY (Pondicherry): Mr. Vice-Chairman, Sir, thank you very much for giving me this opportunity to speak on the Indian Electricity (Amendment) Bill, 1986.

*Mr. Vive-Chairman, Sp. this Bill has

been introduced by the honourable Minister with the object of amending sections 39, 39A, 44, 47, 48 and 50 of the original. Electricity Act among which sections 39 and 39A are very important provisions. In the Statement of Objects and Reasons the honourable Minister has stated that the penal provisions have to be made more stringent and therefore these amendments are sought to be made.

Sir, we see that in the rural areas and also in the urban areas, and also in the industrial sector, the theft of energy has become more rampant and, therefore, it is causing a national loss. It is also affecting our planning and economy which are being put to standstill. In this connection, in section 39 there is a clause that a person accused of the offence has to prove his innocence. Therefore, the burden of proof that he has not committed the offence is being put on the accused.

introducing this Bill the Sir while honourable Minister has stated that the penul provisions have to be made more stringent. Here the penalty being provided is imprisonment to three years and, is the alternative, the fine is one thousand rupees only. The honourable Mr. Babul Reddy. while expressing his views said that the object for which the Bill has been introduced is likely to be vitiated by limiting the fine to Rs. 1,000 only. Therefore the hon, Minister will give due attention to this aspect and take further steps. Then, I would also like to submit that a part from enacting this provision, there should also be a concerted effort in involving people for the purpose of cooperating with the Government in minimizing thefts of energy. For this, I would like to submit that television, radio and newspapers have to be utilized for the purpose of educating the people that theft of energy is causing a menace to our economy. Further, cooperation and help of voluntary organizations have to be taken. I would also suggest that electricity consumers societies or organizations, or wastever you call them, may formed in the rural areas and urban areas to take care of the miscreants who indulge in electricity thefts. (Time-bell rings)...

Sir, I have not taken even three minutes minutes so far I will take only three more.

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK). Please take only one minute

SHRI V. NARAYANASAMY; Sorry, Sir, I will take three minutes.

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK); Complete within one minute-... (Interruptions) ...

SHRI V. NARAYANASAMY: Sir, in 7th Plan on increased capacity of 22,245 megawatts of power has been carmarked and Rs. 34,000 crores allotted for the purpose of installing new power generating plants in our country. So far, thermal power generation units are providing 63 per cent of the total power consumed in our country. Now, the monsoon is failing every year and therefore thrust must be given by the honourable Minister for the purpose of producing more nuclear energy. But the provisions for installation of nuclear power station, has been kept at the minimum. In the 7th Plan the capacity for production of nuclear energy has been put at only 235 megawatts. Therefore, the honourable Minister should consider increasing the number of nuclear power plants, which are only four in the Seventh Plan.

Then I would like to submit further that transmission and production should also be minimized. In our country we see that while there is one State which is surplus in power, there are other which are not getting sufficient power. In my State there is no power generating unit, At least the Government should plan in such a way that the States should be self-sufficient in generating power of their own. In this context I welcome the honourable. Minister's suggestion that the joint sector, private sector and NRI groups be called for setting up more power plants, because, for industrial, commercial and lomestic purposes, electricity is the most important thing nowadays. And also I would like to submit that the Minister has to consider the proposal because they have not given more thrust on the alternative source of energy like the wind energy, the solar energy and

also electricity generated from waste. I request the hon. Minister to give more importance to this

In my State of Pondicherry-I will be failing in my duty if I do not refer to my State—we do not have power stations of our own. We have been now and then requesting the Central Government to consider the proposal to set up thermal power stations to cater to our needs. We have been getting the power supply from the Neyveli Thermal Power Corporation, and we are not getting in sufficient quantity. Our application is also there. I request the hon. Minister to consider the proposal.

With these words, I conclude. support the Bill.

श्री कौलाञ्च पीत मिश्र (बिहार) : उपा-ध्यक्ष महोदय, 76 वर्षा के बाद इंडियन इलेक्ट्रिसटी एक्ट में संशोधन आया है । संशोधन की परिधि देखने के बाद मझ एसा लगता हा कि बीमारी जो है, कौंसर को है उसके लिए इलाज के रूप में जैस फफोले के लिए मलहम बनाया गया है।

महादेश, में ज्यादा समय नहीं लुंगा। जहां जहां पर कौंसर की कीड़ बैठ हैं सर-कार को पहले इस पर विचार करना चाहिए था । पहले मैं विद्युत परियोजनाओं के बार में बताना चाहता हूं। योजनाएं जिस समय तर हाई है। उनके प्राक्कलन में 789 प्रतिशत की वृद्धि हो गई है। मैं बिहार की एक परिधोजना के बार में चाहता हूं। विहार की कायत *ि*रयोजना मे म्ल प्राक्कलन मात्र 57.04 करोड़ का था, लेकिन उपका अब प्राक्यातन हो गया है 392 रुपए । श्राञ्चर्य की बात है कि कोयल कारो परियोजना का एक चौथाई काम ी ग्रभी पूरा नहीं हुग्रा है. मैं ग्रभी . अहार में कोटीथर्मल पावर प्लांट देखने गया था, केवल एक वर्ष पहले वह प्लांट कमीशन हुम्रा है, धड़ाधड़ प्लांट बंद हो रहा है। कारण पता लगाया तो कहा गया कि प्लांट में ऐश को जज्ब करने की क्षमता 30 प्रतिशत है लेकिन कोयले के नाम पर काला पत्थर वहां पर झोंका जाता है, 50 प्रतिशत से ज्यादा उसमें ऐश रहता है। बिहार के बरौनी अर्सल

(श्री केलाश पति मिश्र)

पावर स्टेशन की क्षमता इसलिए बैठ गई । कई लैंटर्स सेंट्रल गवर्नमेंट के पास **प्रा**ए हैं लेकिन केन्द्र सरकार ग्रौर बिहार सरकार ग्रभी तक यह व्यवस्था नहीं कर पाई है कि हजारों करोड़ों रुपए खर्च करके कोटी थर्मल पावर स्टेशन है, कम से कम उसमें कोयला ग्रच्छा जाए ग्रौर दो साल पहले ही वह बैठ न जाए।

मैं कहना चाहता हुं कि खासकर जिस राज्य से मैं स्राता हूं वहां पर प्राकृतिक संपत्ति होने के बाद पर कैपिटा इनकम में वह सबसे नीचे चला गया है कुल मिलाकर ग्रभी तक बिजली पैदा करने की क्षमता साहे 11 सौ मैगावाट है लेकिन वह 3 सौ या साढ़े 3 सौ मैगावाट से आगे नही बढ़ पा रही है खेत मे पानी नहीं जा रहा है कारखाने बंद हैं अस्पतालों में बिजली न मिलने के कारण स्नापरेशन टेबल पर पडे पड़े मरीज मर जाता है।

महोदय, बहुत झगड़ा करने के बाद कहलगांव सुपर थर्मल पावर स्टेशन स्वीकृत हुग्रा, ग्ररबों रुपए की योजना है, इसके लिए हर वर्ष डेढ़ दो करोड़ रुपया दे दिया जाता है, मैं सरकार से जानना चाहता हूं कि कितने वर्षी में कहलगाव थर्मल पावर योजना होने जा रही है मैं आग्रह करना 6 P.M. चाहता हं कि दुनिया के अन्दर ग्रटोमिक पावर स्टेशन की चर्चा हो रही है इसलिए मैं केन्द्रीय सरकार को ग्रामन्त्रित भी कर रहा हूं कि बिहार के जादगोड़ा में जो श्रटोमिक बेस है, यरेनियम की खान वहां पर है तो वहां पर ग्रटोमिक रिसर्च इंस्टीट्यूट की स्थापना कर सकते हैं। देश के ग्रन्दर क्ही अगर अटोमिक पावर प्लांट बनाना है तो जमशेदपूर ग्रौर रांची जिले में जहां सब कुछ ग्रवेलेबुल है, सब कुछ पर्याप्त है, पर्याप्त कोयला, पानी ग्रौर यूरेनियम सब कुछ है वहां पर ग्राप स्थापित कर सकते हैं। जब तक ग्राप तेजी से कदम नहीं उठायेंगे तब तक यह विष्टेयक ऐसे ही रह जाएगा। इसका कोई ला॰ किसी को मिलने वाला नहीं

है। मैं विधैयक का विरोध नहीं करना चाहता लेकिन इलाज करने की स्रावश्यकता है। इलाज करने के लिए जो रोग है उसको देखना चाहिए न छोटे-छोटे फकोलों को। इतना ही कर में ग्रपनो बात समाप्त करता हूं।

श्रो राम अवधेश स्हि (विहार): माननीय उपसभाध्यक्ष जी, मैं चाहता था कि कल के दिन भी बहस होती तो थोड़। इप बिज के साथ न्याय हो जाता।

त्यसभाध्यक्ष (श्री एप० पी० कोशिक) श्चापके पास तीन मिनट का समय है। म्राप जैसा चाहें निपट लें। जो, बात कहनी है जल्दी कह लें।

श्री राम अवधेश रिह: विसी को भी इस बिल के उद्देश्यों से जापनि नहीं हो सकती है बल्जि जिन उद्देग्या रे लेप्ट यह संशाधन बिल पेश किया गया है उससे करोब-करीब सभी समझदार श्रादमी को सहमति होगी लेकिन जो .. बिल की ड्राफटिंग है उससे थोड़ी ग्रसहमति हमारी है। जो धारा 39-- है वह स्पष्ट नहीं है। क्योंकि इसमें श्रामतौर से लगता है कि यह ग्रफसरों द्वारा ड्राफ्ट किया हुम्रा बिल है ग्रौर माननीय लायक मंत्री हमारे साथी साठे जी हैं उनकी राय ड्राफटिंग में नही ली गयी यह वात इससे

लगती है। कन्ज्यूमर पर दाेष डालने सजा दोने की व्यवस्था की गई है, वढ़ाने की व्यवस्था की गई है और चुराने वाले हैं बिजली को उनको सजा दोने कीव्यवस्था की गई है। ठीक है, इसमें कोई आपत्ति नहीं हैं। लेकिन जो 39-क क्लाज है उसमें चोरी कवाने वाले गोगों को भी सजा दोने की व्यवस्था है। लेकिन उसको बाइ-फरकेट नहीं किया गया है। चोरी आज कांग कराता है ? चारी केवल वही नहीं कराते हैं जिन को बिजली के मैकेनिज्य का ज्ञान है बल्कि चोरी वे करवाते हैं जो विजली विभाग के आफिसर्ज हैं। आपको शायद जानकारी न हो । मैं व्यक्तिगत तार से जानता हूं कि चोरी की सारी जिम्मेदारी अगर 100 फीसदी नहीं तो 75 फीसदी नोरी अफसरों के सहयोग से ही होती हैं। ये आफिसर्ज जिसको कनीय अभियन्ता कहते हैं ये अधीक्षण अभियन्ता से मिल कर चोरी

- **3**00

करवाते हैं और इसमें उनकी हिस्सेदारी होती है। बिजली विभाग के अफसरों के मकान आप जाकर द बिये। वे बदली करवाने के लिए, सप्ताई विभाग में जाने के लिए 25 हजार रापये तक घूस दोते हैं। एकजीक्युटिव इंज्यनिवर एक लाख रुपयंदता है। स्परिन्टेडेट इंजीनियर तीन लाउ दी। है। क्यों ? क्यों कि ये लीग बड़ी-बड कारबानों को बिजली चोरी करवाते हैं मार उनसे मंथली रहे पर पैसा लेते इस्टिए इस जिल में इस चीज काे चाहिए । इसीलिए मैंने इसमें एक संशोधन दिया है। इसमें 39-ख जोड़ा जाना चाहिए। 39-क जो ह उसमें 39-स जोड़ कर इसको इस तरह पढा जाना चाहिए।

''क्लीय उभिक्ता में वजीयण अभि-यन्तातक उर्जिकी चोर रूप से उत्तरदायी सगभी नारेगे उन्हें भी वही सजा दी जा सकतेंगी ...''

को सजा इस अधिनियम की की धारा 39, 39(क) के तहत दोषी उपभोक्ताओं को धारा 44 की उप-धारा (ख) के तहत दी जा सकेगी । अगर एसा हा जाय तो मैं समभता हूं कि बिजली की जो चोरी कराई जाती है उँग पर कारगर अंक श लगाया जा सकता है। मैं समभता हू कि मेरे इस संशोधन को हमार लायक दास्त माननीय मंत्री जी को मानने में कोई आपत्ति नहां हानी चाहिए। धनावाद ।

SHRI GHULAM RASOOL MATTO (Jammu and Kashmir). Mr. Vice-Chairman, Sir. I rise to support the Indian Electricity (Amendment) Bill, 1986. I got only one or two points to seek clari-· fication from the hon. Minister.

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): But be as brief as possible.

SHRI GHULAM RASOOL MATTO: I am alwalvs brief even in long debates. Even here also I will be brief,

Sir, it has been provided that for the words "shall be punishable with fine which may extend to five hundred rupees," the words "shall be punishable with imprisonment for a term which may extend to three years, or with fine which may ex-

tend to five thousand rupees, or with both" shall be substituted. I would like that a minimum imprisonment also along with fine should have been prescribed, because the courts generally take a view while there is a provision for fine as well as for imprisonment on the fine part rather than on the imprisonment part. This in v kindly be rectified under the rules and there is a provision for such a thing.

The second point that I have to place before you Sir, is that if anybody commits an offe ce the liability to pay for 'he previous year has not been clearly stated. Take for instance, a factory is consuming 1,000 KW of power and they have been consuming it for one year comple elv. then punishment is there. But the liability to may far the previous year is not there. because section 48 stipulates that the penalties imposed by sections 39 to 47 (both inclusive) shall be in addition to. and not in derogation of, any liability in respect of the payment of compensation or, in the case of a licensee, the revocation of his license which the offender may have incurred. Here it should have been exclusively stated that whatever the amount is due to the Board on account of extra consumption of power shall have to be paid in addition to the fine that is to be imposed. This should have been clarified.

[The Vice-Chairman (Shri Santosh Kumar Sahu) in the Chair]

The third and final point that I want to bring to the notice of the Minister is the connivance of staff. This has been pointed out by an hon. Member also. This power theft is being committed mostly with the connivance of the electricity staff. I think that stricter penalty should be imposed on the staff. With these observations I support the Bill,

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND MIN-ISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI SUSHILA ROHATGI): Mr. Vice-Chairman, Sir. at the very outset, I would like to thank all the Hon Members who have participated and gave their very valuable suggestions. I am sorry that at the fag end of the day they did not

[Shrimati Sushila Rohatgi]

have ample opportunity to express or to come out with all the suggestions that they had. But I am extremely grateful to them and I would like to say that even if I have to make a very concise speech I would like to assure them that all the facts that they have given and all the suggestions that they have made will be taken into consideration. But before I go into the details I would like to say that some Hon. Members have mentioned that it is a cancer...and this cancer has gone very deep into this body of Electricity and therefore, it is a disease which cannot be remedied or somthing much more drastic is needed. Of course, we can always take a view that we should go deeper into the malady and we will go deeper into the malady but I refuse to accept that this is a cancer which cannot be remedied. I would like to say that in spite of all the weaknesses, in spite of all the deficiencies and in spite of all the limitations and constraints it is a healthy body. It is on the road to speedy recovery and it has not only achieved the targets as expected but I would like to mention some of the achievements. During 1985-86, the plant load factor was 52.4 per cent as compared to 50.1 per cent during 1984-85. During April/June 1986 the plant load factor was 55.1 per cent as against 53.4 per cent during the corresponding period in the previous sear. Although, this is not enough and we would like to have and we can have more but this certainly denies the allegation that there is a cancer in it.

Now, coming to the other things...there have been two views expressed by the hon. Members. One is that we are rather lenient. We are not being very strict and stringent with the measures and that we are going very very leniently on the big capitalists or on the big commercial houses or on those who are used to stealing of energy. The other view is that we have been very strict on the poor consumers, the poor farmers and those who are liable to be punished unnecessarily under the amending Bill. Sir. I would like to say that it is not our intention to

penalise the poor farmers or to take anyone to task unnecessarily, (Interruptions), But the fact remains that we have to penalise those who are criminals, who go against the set principles or laws and those who are evading the taxes which legitimately should be paid to the State Electricity Boards. Someone corretcly mentioned that the economic growth of the country depends very much upon the generation of electricity. Sir, I am in a position to say that against the 5 per cent overall econdmic growth envisaged in the Seventh Plan, we are aiming to and I think, I am in a position to say that the overall economic growth as projected for electricity will be near about 12 per cent over the Seventh Plan period and we are aiming at the same and at the same time, I must say that this is not sufficient to meet the demand. That shows the people need more and more of electricity. I think, we all have agreed on one fact that electricity is not only something which lit up the streets and the villages but it illumines the heart. It brings a ray of hope. It gives some industries. It brings something not only in their minds and in their hearts but it is something as an instrument into their hands with which they can generate certain strength and it can give them some economic status in life also. Therefore, I think, we have no quarrel with the other when they say that there should be greater generation of the capacity. As a matter of fact for that we also feel not only that we have but we should conserve we have, we should commission more plants more expedit ously, we should have better technology, better equipment and we should also see renovation and modernization is ried out as much as possible and for 32 projectsic which we have identified and we are going ahead with them. is At the same time, training also necessary. We are going ahead in all these directions.

One hon. Member mentioned his concern about the nuclear generation capacity. I am happy to say that in the power programme in the Seventh plan a provision of generating 70% megawatts of nulear generating capacity is there during the plan period

but it is not sufficient and we are going in that direction. It is also proposed to accelerate the nuclear power development in the country. The promamme of taking nuclear generating capacity to 10,000 megawatts by the end of the current century has drawn up and it is under the consideration of the Department of Atomic Energy. And as for the nonconventional energy, we are trying to so in that direction and we are seeing that progress is there. We would like to take more and more advantage of this so that the people, the poor farmers, can really use it and see there is greater production.

One thing I would like to say is about the concern for the villages. We do realise that more and more villages should be electrified. In connection, I would like to say **eut** of the total number of 5.76,126 villages, 3,90,268 villages-that comes to about 67 percent-have heen electrified (as reported upto May, 1986). But we are a ming for more and the end of the Plan, we would like to have 1,11,000 villages more coming under electrification. And we are ooking forward to the day, when all the villages of the country, in a phased manner, will come under this gramme, when electricity runs only in the lanes of the villages but in every household. We are trying to work in that direction. I think all the tion. Members would appreciate programme carried out by the Rural Dectrification Corporation.

Sir, apart from these things, some major points were raised bv Members, One was about power plants. Sir when the size of the plants is up to 25 MW, the mission is given by the Electricity And when the capacity Board. above 25 MW, the concurrence of the Central Electricity Authority quired. Permission for captive power plants is given where the requirement of power is large and continuous and reliable power supply

necessary. Therefore, I think this should allay the apprehensions many of the hon. Members regarding captive power plants.

Another thing that was mentioned was about the U.P. strike. I am happy to say that the 11-day strike in U.P. has been called off. I would like to congratulate all those people, the and the officers all the people concerned for this, because U.P. is one of the States among five States where the plant load factor is still below the national average, Recently I had a meeting-our Minister was also there later-where we tried to see how we could rectify the situation so that improves. Last year U.P. along with four or five other States had shown great improvement. There has been significant progress there. any day's delay or any day's strike does harm the nation; it harms economic development.

Then a point was made about a comprehensive Bill It was said that this is only a part of the Bill, this is a very very old enactment and there should be a comprehensive Bill. We are looking into that and at some stage...

श्री राम अवधेश सिंह : दिहारके बार में (व्यवधान)

श्रीमती स्त्रीला रोहतगी : अरे भाइ बिहारों में भी जानती हां। मैं भी उत्तर प्रदेश और बिहार के बारे में समभती ह_ं।

I would only like to say that we are looking into that and we will see if it can be expedited. We are considering that question.

Regarding Bihar, U.P. and other States, I think what the Hon. Member has said is partially correct. We also had a meeting. Of course, the Bihar Minister could not come. But all the officers were there with whom we had discussions. We had good rapport

· [Shrimati Sushila Rohatgi]

and we have decided that we will review the situation in two or three months. We will also go there. Bihar must improve. I think it is not only a matter for the Government. I totally agree with some of the Members who have said that there should be fuller public cooperation. There should involvement of the public and the media should be utilised to the maximum extent. I think this is one way in which we can serve the country and maximise generation of power through people's participation. With these few words, I once again express my thanks to the Hon. Members and I would request them that in the spirit with which they participated in this debate...

SHRI RAM AWADESH SINGH: You can say it in concrete terms....

SHRIMATI SUSHILA ROHATGI: I think that also comes within that. There is no need for that amendment. One thing I would like to say. It is not good to make random or general statements accusing everyone. We are on the road to development and we should not try to demoralise the entire machinery. If any allegation is pinpointed against any officer, we shall certainly go into that. But if it is a general thing which will only demoralise the entire machinery, that will not help the cause of power generation or of development in general. I think what you have said is already covered "whoever". "Whounder the word ever" means anyone, big or small, whatever office he may hold. Therefore. I don't think there is any need for ' further amendment in that. I hope the House will graciously and unanimously support the Bill.

THE VICE-CHAIRMAN (SHRI SANTOSH KUMAR SAHU): The question is—

,'That the Bill fur'her to amend the Indian Electricity Act, 1910, be taken into consideration." The motion was adopted

THE VICE-CHAIRMAN (SHRI SANTOSH KUMAR SAHU): We shall now take up the clause-by-clause consideration of the Bill.

Clauses 2 to 6 were added to the Bill.

Clause 1 the enacting Formula and the

Title were added to the Bill.

SHRIMATI SUSHILA ROHATGI: Sir, I move—

"That the Bill be passed."

The question was proposed.

श्री राम अवधेश सिंह: माननीया मंत्री जी ने कहा है कि हम मशीनर को डिमोरेलाइज नहीं करना चाहते है। यह बात ठीक है कि मशीनरी को डिमोर लाइज ने कर लेकिन सारा आकाश एक पार्ट पर ही होगा विकि दी पार्ट मिलकर अपराध कर रह' ह'। उपभोग भी करते हैं लेकिन उस अफसर से उस मशीनरी से सहयोग कर रहे हैं तो उसकी आप बिल्कुल छोड़ देंगी। जैसा इन्होंने कहा, 39क में हमने उसका समावेश कर लिया हैं, जैसी भाषा है: ''जो कोई धारा 39 गाम्धारा 44 के अधीन दहती किसी अपराध का दच्छोरण करेगा वह, भारतीय दंड संहिता की धारा 116 में किसी बात कें होते हुए भी, उस अपराध के निए उप-बंधित दंड से दंडित किया जायेगा।" यह स्पष्ट नहीं है। मैं चाहता हूं कि बिल्कल सम्प्टकर दिया जाये कि जो दसरा अफसर इसमें सहभागी होगा ... (अभवधान)

उपसभाध्यक्ष (श्री संतोष कृमार साहू) : आप बोल चुके हैं, अब वे एक्सप्लेन करेगी। श्री राम अवधेश सिंह : उसी धारा के अधीन जैसे मैंने 39क का संशोधन दिया हैं, उसके तहत इसको भी सजा दीजिए।

श्रीमती सुन्नीला रोहतगी: मैं आपसे स्पष्ट करना चाह्ंगी कि मैं कोई बकास नहीं हुं कि वकालत की भाषा में कहा सक् । मैं इतना अवश्य कहुंगी ... (अवधान) कृपा करके सूनिए।

उपसभाध्यक्ष (भी संतोष क्मार साह्) : व स्पष्टीकरण द रही है।

श्रीमती सुशीला रोहतगी : कानुन सबके लिए बराबर है। यह चीज स्पष्ट है चाही वह अधिकारी हो चाह कोई हो । मैं दोबारा दाहराना चाहती हू कि यदि काई कर्मचारी हो, अधिकारी है जिसकी ज्यादा जिम्मेदारी होती है, यदि कोई इस प्रकार का कार्य करता है और आपके पास कोई एसी सुचना है वह सज्बी पाई जायेगी तो कड़ी से कड़ी जो चीज है वह दी जाती है . . . (व्यवधान) दब किसी को छोडने का प्रदन नहीं उठता है।

THE MINISTER OF ENERGY (SHRI VASANT SATHE): Mr. Vice-Chairman, I did not want to intervene but this point which has agitated our friend very much, I would like to say, is well taken care of both in the Statement of Objects and Reasons and also in Section 39(a). As a lawyer, those who know law will understand that whenever we say "whoever abets it takes care of everyone. After all, abetment is done by those who are in a position to abet. And we do not want here to say specifically 'officers' because even those who are not officers can also abet. Therefore, we want to include I think it is fully everyone. carcof,

भी राम अवधेश सिंह : 50 के अंदर जो कह रहें हैं ... (व्यवधान) कोर्ट में बे सारे अफसर का जाते हैं वे ही केस करेंगे... (व्यवधान)

THE VICE-CHAIRMAN (SHRI SANTOSH KUMAR SAHU): He has already explained. The Minister has . already explained. Please sit down. Nothing of what he says will go on record.

SHRI RAM AWADESH SINGH:*

VICE-CHAIRMAN (SHRI THE SANTOSH KUMAR SAHU): question is:

"That the Bill be passed."

The motion was adopted.

THE VICE-CHAIRMAN (SHRI SANTOSH KUMAR SAHU): The House now stands adjourned till 11-00 A. M. tomorrow.

> The House then adjourned at twenty-six minutes past six · of the Clock till eleven of the Clock on Wednesday, the 23rd July, 1986.

^{*}Not recorded as ordered by the Chair.